

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV**

9. C.P.(CAA)/58(MB)2023
IN
C.A.(CAA)/126(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.06.2024**

Name of the Party: Golden Porch Entertainment Private
Limited

Section 230-232 of Companies Act, 2013

ORDER

1. Mr. Ankit Pitti, Ld. Authorised Representative for the Petitioner present. Adv. Zeyna Titina for the Income Tax Department present through virtual mode. Mr. Gaurav Jaiswal, Company Prosecutor for the Regional Director present through virtual mode.
2. Ld. Counsel for the Petitioner seeks one-week time to file an additional affidavit regarding the objection raised by the Income Tax Department.
3. At the request of Counsel, the matter is adjourned to **04.07.2024** for the further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)